

Court-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP (IB) No.300/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25 July, 2017, 10.30 A.M

Name of the Company	44 Noida Infratech (Two) Pvt Ltd -Versus- Falcon Consultancy Pvt Ltd.		
Under Section	7	IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

(i)

Abhinav Seth  
Dell

petitioner

Dell

(ii)

H.R. Singh  
Adv.

petitioner

H.R. Singh  
Adv.

25.07.2017 – C.P. (IB) No. 300 / KB / 2017 – 44 Noida Infratech (Tow) Pvt. Ltd. –Versus- Falcon Consultancy Pvt.

ORDER

Ld. Lawyer on behalf of the Financial Creditor is present.

Office is directed to issue notice upon Corporate Debtor with a copy of the petition to be filed by the Financial Creditor forthwith. Simultaneously Financial Creditor is also directed to serve notice upon the Corporate Debtor, who is from Orrisa, with a copy of petition and to submit an affidavit showing the service of notice upon Corporate Debtor failing which necessary order would be passed.

Let the case be fixed on 4<sup>th</sup> of August, 2017.

- Sd.  
(MANORAMA KUMARI)  
MEMBER (J)